

OA No. 1043 | 1996

Balwant Singh
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U.O.I.

(1)

21/5/96

Present:- Sh. S.K. Sawhney, Censor for
the applicant.

Order (oral) dictated in the open court.

PN
private
Co-5

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.1043 of 1996

Dated New Delhi, this 21st day of May, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

Balwant Singh
S/o Shri Gurdian Singh
R/o House No.39/7, Railway Colony
Kishanganj
DELHI-7.

...Applicant

By Advocate: Shri S. K. Sawhney

versus

Union of India, through

1. Secretary
Railway Board
Rail Bhawan
NEW DELHI.

2. General Manager
Northern Railway
Baroda House
NEW DELHI.

3. Divisional Supdtg. Engineer
Northern Railway
D.R.M. Office
NEW DELHI. ... Respondents

O R D E R (Oral)

Mr K. Muthukumar, M(A)

Admit.

The matter being relatively a short one,
is disposed of at the admission stage itself by the
following order.

The applicant is aggrieved that his
representation to the General Manager, Northern
Railway for grant of permission for retention of the

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Railway quarter on medical ground of his wife is still pending with Respondent No.1. In the facts and circumstances of the case, it is seen that the matter can be disposed of finally if the following directions are issued, which would meet the ends of justice:

1) The applicant is directed to furnish 196
three copies of the application to the Registry of the Tribunal.

2) The Registry is directed to send copy of this order to the respondents alongwith a copy of the application,

3) Respondent No.1 is directed to treat this application itself as a representation made by the applicant and the respondents on receipt of the application alongwith the copy of this order, are directed to consider the application and dispose of the same with a reasoned and speaking order within a period of one month from the date of receipt of a copy of the application from the Registry. The decision so taken by the respondents, be communicated to the applicant by registered post on the address
Contd...3

given in the application.

With the above observations and directions, the O.A. is finally disposed of without any order as to costs.

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(K. Muthukumar)
Member(A)

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